

(2021) 02 SEBI CK 0145

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 43 Of 2019, Appeal No.463 Of 2018

M/s. Quantum Securities Private Limited

APPELLANT

Vs

Securities And Exchange Board Of India And Others

RESPONDENT

Date of Decision : 24-02-2021

Acts Referred:

Citation : (2021) 02 SEBI CK 0145

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Dinkar Singh, Rahul Das, Mihir Deshmukh, Abhiraj Arora, Karthik Narayan, Rashi Dalmia, Janak Dwarkadas, Somasekhar Sundaresan, Manish Chhangani, Zarnaab Aswaad

Judgement

Tarun Agarwala, Presiding Officer

1. Learned counsel Mr. Dinkar Singh states that he wish to withdraw Appeal No. 463 of 2018. In view of the statement Appeal No. 463 of 2018 and

Misc. Application No. 43 of 2019 are dismissed as withdrawn.

2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.